

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41105 of 2013

(Arising out of common Order-in-Appeal Nos. 33-34/2013 (P) dated 18.02.2013 passed by the Commissioner of Central Excise (Appeals), 26/1, Mahatma Gandhi Road, Nungambakkam, Chennai – 600 034)

The Commissioner of Central Excise

: Appellant

Puducherry Commissionerate

No.1, Goubert Avenue, Beach Road, Puducherry – 605 001

VERSUS

M/s. Deepak Cables India Private Limited

: Respondent

No. 13/7, Whirlpool Road, Thiruvandarkoil,

Mannadipet Commune, Puducherry – 605 102

WITH

Excise Appeal No. 41106 of 2013

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APPEARANCE:

Shri R. Rajaraman, Authorized Representative for the Respondent

Ms. Pallavi Ganesh, Advocate for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NOS. 42402-42403 / 2021

DATE OF HEARING: 18.10.2021

DATE OF DECISION: 18.10.2021

Order : Per Hon'ble Mr. Ramesh Nair

It is seen from the record that the Revenue has filed a letter for withdrawal of the appeals on monetary limits.

2. Accordingly, the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(RAMESH NAIR)
MEMBER (JUDICIAL)

Sd/-
(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Sdd